

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF AMARAVATI MANAGEMENT SERVICES LLP

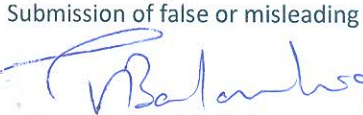
1.	NAME OF CORPORATE PERSON	AMARAVATI MANAGEMENT SERVICES LLP
2.	DATE OF INCORPORATION OF CORPORATE PERSON	02/01/2018
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	Registrar of Companies, Vijayawada
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	AAL-5812
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	H. No. 54-24-11/5. Ward: 48, Block:0 Vijayawada (urban) Sy. No. 451/2B, 4B Vijayawada Krishna AP 520008 IN
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	25-02-2020
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	T V Balasubramanian KRD Gee Gee Crystal 91/92, 7th Floor, Radhakrishnan Salai. Mylapore, Chennai 600 004, India Registration No- IBBI/IPA-001/IP-P00198/2017-18/10388 Email ID – tvbalu@pkfindia.in
8.	LAST DATE FOR SUBMISSION OF CLAIMS	26-03-2020

Notice is hereby given that the Amaravati Management Services LLP has commenced voluntary liquidation on 25-02-2020.

The stakeholders of Amaravati Management Services LLP are hereby called upon to submit a proof of their claims, on or before 26-03-2020, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.


T V Balasubramanian

Liquidator

IBBI/IPA-001/IP-P00198/2017-18/10388

Date: 25th February 2020

Place: Chennai

